

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2427
ANSWERED ON:27.08.2012
TOLL COMPLAINTS
Pandey Saroj

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the complaints regarding violation of terms and conditions by toll road construction companies have been received;
- (b) if so, the details thereof during the last three years and the current year, Statewise; and
- (c) the action taken against such construction companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) to (c) There is one complaint of substance regarding violation of terms and conditions by toll road construction companies in projects implemented by NHAI on BOT (Toll) i.e. Delhi-Gurgaon project where termination notice was issued on 18.02.2012. However, the termination notice was not given effect to as the matter is subjudice. (Interim order of Hon'ble Delhi High Court. Next date of hearing is fixed on 30.08.2012).

However, some representations have been received related to deficiency of services provided by the toll road construction companies which are being attended from time to time.